

3 (5)
O.A.No.116 OF 1996.

ORDER DATED 23-08-2002.

Heard Mr.D.P.Dhalsamant, Learned Counsel for the Applicant and Mr. A.K.Bose, Learned Senior Standing Counsel for the Union of India appearing for the Respondents.

The Applicant was selected for appointment to the post of Extra Departmental Branch Post Master, Khorat Branch Post Office in account with Kaduapada Sub Post Office vide order dated 1-7-1994. The grievance of the Applicant is that thereafter no appointment order was issued to him but the Respondents have proceeded to call for names from the Employment Exchange vide letter dated 14.11.1995 for filling up of the post of E.D.B.P.M., Khorat Branch Post Office.

The Respondents have filed their reply stating that even though the Applicant was selected for the post in question, the Applicant was failed to provide the rent free accommodation in the post village for running the post office and accordingly, the applicant was directed to do so. Again the applicant failed to provide any such accommodation for the post office from July, 1994 to October, 1995 and ultimately, in letter dated 9.10.1995 the applicant was allowed, as last chance to provide accommodation for the post office within 15 days of the receipt of such letter failing which his selection will be declared null and void and

(b)

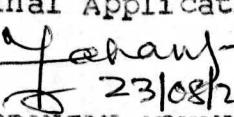
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fresh selection will be made and that the Applicant had received this letter dated 9.10.1995 on 12.10.1995 but did not comply ^{with} the requirement of the letter; nor send any reply thereto. Accordingly, his selection was declared null and void in letter dated 14.11.1995 and thereafter fresh requisition was placed to the Employment Exchange on 14.11.1995 to sponsor candidates.

In view of the fact that the Applicant was unable to provide the accommodation for the post office, in the post village, which was a precondition for appointment, we do not see any irregularity in the order of cancellation of his selection and subsequent action of the Respondents in issuing fresh requisition to the Employment Exchange on 14.11.1995 to sponsor names of the candidates for the post of EDB PM, Khorat BO.

Accordingly we do not find any merit in this Original Application, which is dismissed. No costs.


23/08/2002
(MANORANJAN MOHANTY)
MEMBER (JUDICIAL)


(V. SRIKANTAN)
MEMBER (ADMINISTRATIVE)